

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/148(KB)2021
IA(I.B.C)/352(KB)2023,
IA(I.B.C)/429(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH NOVEMBER, 2023, 10:30 A.M

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS TATTVA VALUERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. A. Hasan, Adv.] For Axis Bank Limited
Mr. Mayukh Roy, Adv.]

Mr. Rahul Auddy, Adv.] For the Resolution Professional
Mr. Aditya Gooptu, Adv.]

ORDER

1. Ld. Counsel for the Axis Bank Limited present. Ld. Counsel for the Resolution Professional present.
2. **IA(I.B.C)/352(KB)2023:**
 - a. Despite our direction dated 03.10.2023 to issue notice to Reserve Bank of India. It is noted that no notice has been issued by the Registry. Hence the Registry is directed to issue notice immediately to the Reserve Bank of India to do the needful in terms of order dated 03.10.2023.
 - b. Copy of the order dated 03.10.2023 be made available to the Reserve Bank of India along with this order.
 - c. The Reserve Bank of India will respond within a period of two weeks from the date of receipt of this order in this matter.

- d. Ld. Counsel appearing on behalf of the Axis Bank Limited submits that a letter dated 20.09.2023 has been served to the Reserve Bank of India to release the amount of USD 20,45,000 payable to the Corporate Debtor.
- e. List this matter on **14.12.2023**.

Arvind Devanathan
Member (Technical)

Bidisha Banerjee
Member (Judicial)